

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 70 OF 2017

Dated: 9th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

DCM Shriram Ltd.

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. R.K.Mehta
Ms. Himanshi Andlay
Mr. E.Premjit Singh for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma
Mr. A.K.Arya
Mr. M.K.Verma (Rep.) for R-3

ORDER

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Pradeep Misra takes notice on behalf of Respondent No.3 and they seek six weeks time to file reply. Notice be issued to the other Respondents returnable on 03.08.2017. Dasti, in addition, is permitted.

List the matter on **03.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 21.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.07.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson